

[Mr Speaker]

after that I can revise my decision, if necessary You are welcome to meet me and have a cup of coffee also Do not discuss this matter again and again here

SHRI JYOTIRMOY BOSU I am trying to assist you, Sir The circular is dated 27th September, 1977 You have made an observation which is incorrect But the latest circular is dated 19th September

SHRI K LAKKAPPA (Tumkur) You have not allowed him and still he is making a dialogue on that

MR SPEAKER Mr Kalyanasundaram

SHRI JYOTIRMOY BOSU I have to make a submission How can you prevent me?

MR SPEAKER You cannot go on for the whole day

SHRI JYOTIRMOY BOSU What you have stated is patently wrong

MR SPEAKER I do not know I am relying on the facts supplied to me

SHRI JYOTIRMOY BOSU I am telling you that the latest circular is dated 19-9-77 The first one was of 27th September the second one was 12th May 1971 and the third one was of August 1975 Now after the incoming of the new government, on 19th September, 1977 a circular has been issued that applicants from Kerala and West Bengal looking for jobs in Central Government have to undergo an inquiry to be done by the Central Intelligence Bureau which is not the case in the case of people coming from other States This is a very serious matter and call attention is no substitute

MR SPEAKER I have heard you

SHRI JYOTIRMOY BOSU I want an adjournment motion ..

MR SPEAKER I have heard you and I have withheld my consent... You cannot compel me

SHRI JYOTIRMOY BOSU. How can I not? Under what rule?

MR SPEAKER As I understand the rules Mr Kalyanasundaram

SHRI JYOTIRMOY BOSU; Why are you taking shelter under Mr Kalyanasundaram? You yesterday assured the House

MR SPEAKER I have heard you fully

SHRI JYOTIRMOY BOSU But you are not saying anything What shall we do?

Boys from Kerala and West Bengal if they apply for central jobs, have to continue to go through the Central Intelligence Bureau

MR SPEAKER All right

SHRI JYOTIRMOY BOSU No all right Yesterday you told us and you have assured the House that you are obtaining the facts from the Ministry 24 hours have passed We would like to know

MR SPEAKER I have withheld the consent

SHRI JYOTIRMOY BOSU All right I resume my seat

12 22 hrs

RE QUESTIONS OF PRIVILEGE

SHRI M KALYANASUNDARAM (Tiruchirappalli) May I recall about the point which I raised and that is regarding the arrest of Mr C K Chandrappan on which a report was sent to you by the Police and in that report the words used by the Police are derogatory and are calculated to bring the hon Member into contempt I have raised a matter of privilege on that question and may I know what happened to that?

MR SPEAKER We have communicated to you the reply from the Deiki administration You were not here for some days In that, they have expressed regrets in the matter

SHRI M KALYANASUNDARAM; Let it be made known to the House. It is not a private matter between you and me.

MR SPEAKER It is not. They have explained certain circumstances. They have expressed the regrets and I have asked the office to communicate it to you, I understand it has been done.

SHRI VAYALAR RAVI (Chirayan-kil) But it should go on the record!

SHRI M KALYANASUNDARAM The report of the police has gone on the record and it has been circulated to all the Members of the House. That is why I submit that the point raised by me as also the regrets expressed by the Police should be communicated to the Members. I have no objection to your accepting the regrets of the Police but

MR SPEAKER If you want, I will ask them to publish it in the Bulletin.

SHRI M KALYANASUNDARAM That is part of the proceedings of the House.

SHRI C M STEPHEN (Idukki) I gave notice of a privilege motion against Shri Madhu Limaye for a very defamatory statement made with respect to the former Speaker. I would like to know your ruling about it. It is one week now.

MR SPEAKER We have not been able to contact Shri Madhu Limaye. The convention of the House is that when a privilege motion is given against another Member we give him notice and ask for his comments.

SHRI C M STEPHEN You will kindly remember the moment he made a speech I wrote to you that I am moving a privilege motion. The very same day I wrote to you about my intention of moving a privilege motion and immediately thereafter I gave the motion in writing also.

Secondly, I have given another motion of privilege against the Minister of Sate in the Ministry of Agriculture and Irrigation, Shri Bhanu Pratap Singh for a deliberate mis-statement made on the floor of the

House saying that the Kerala Government had not asked for any financial aid contrary to the document he had in his possession and which he held out before the House. My privilege motion is that the statement was made deliberately to mislead the House and with a political motive and against the facts which were borne out by the record in his possession and, therefore as a statement was made to mislead the House and made deliberately and knowing that the statement is false this is a clear breach of privilege.

SHRI MOHD SHAFI QURESHI (Anantnag) I have given notice on Jammu and Kashmir Ordinance and you said you will give some time.

MR SPEAKER That will be considered.

SHRI JYOTIRMOY BOSU I have given a notice that a Parliamentary Delegation should be sent to Andhra Pradesh and adjoining areas. What happened to that? What happened to the Adjournment Motion? I have given another notice under Rule 184. What happened to that? May I know how to get things done on the floor of this House? Can the House remain like this, Sir?

SHRI N SREEKANTAN NAIR (Quilon) Can the House continue like this? Without permission can anybody speak?

MR SPEAKER Order please. I have disallowed that.

SHRI JYOTIRMOY BOSU I want your observation on this. A Parliamentary Delegation has to be sent.

MR SPEAKER It is not a fit subject for an Adjournment Motion.

SHRI JYOTIRMOY BOSU Then what about Ordinary Motion? I have given notice under Rule 377.

MR SPEAKER It will be considered.

SHRI JYOTIRMOY BOSU It is up to you. You have to appoint the

Parliamentary Delegation They cannot allow things like these and conflicts between one Minister and another Minister in the Andhra State Why are they trying to create conflict between State and Centre?

MR SPEAKER Mr Stephen

PUBLIC ACCOUNTS COMMITTEE

NINTH REPORT

SHRI C M STEPHEN (Idukki)
Sir, I beg to present the Ninth Report of the Public Accounts Committee on Paragraph 50 of the Report of the Comptroller and Auditor General of India for the year 1973-74, Union Government (Civil) on Forest Department, Andaman

STATEMENT RE REDUCTION IN
THE PRICES OF PESTICIDES

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H N BAHUGUNA) We have been concerned with the stagnation in the demand for pesticides. The stagnation appears to be partly due to the resistance of the farmer to the prices of pesticides. Keeping in view the vital role of pesticides for agriculture, Government have been taking steps to make this essential input available to the farmers at reasonable prices.

A preliminary cost study made in respect of ten major items of pesticides manufactured in this country revealed that there was some scope for reduction in the prices of technical grade pesticides and consequently their formulations. Government initiated a dialogue with the industry to impress upon them the need for bringing down the prices of pesticides. A series of meetings took place between Government and the industry. I also called the representatives of the major units and impressed upon them that Government was anxious for an immediate reduction in the prices of pesticides.

As a result, I am happy to inform the House that the industry has now brought down the prices of a number of major pesticides and their formulations upto 12 per cent including BHC, Malathion and 2-4-D with effect from 1-11-77. The Pesticides Association of India has informed us that these reductions have already become effective in most of the cases. The industry has agreed to ensure marking of the revised maximum retail price on each package under the Packaged Commodities (Regulation) Order. They have also agreed to give suitable publicity to the reductions in the regional languages.

I trust that the farmers will take full advantage of these reductions and make optimum use of pesticides to prevent damage to the crop.

12 30 hrs.

RE MATTERS UNDER RULE 377

PROF P G MAVALANKAR (Gandhinagar) I rise on a point of order. We have to send you notices before 10 O'clock regarding matters which are serious and grave. Notices are being given under Rule 377. We have been told 'It is not coming today. It is not coming today.' Is it a rule for one or two days only or is it a blanket rule for the entire session?

MR SPEAKER Only for yesterday and today. The BAC said that there is no legislative work before Rajya Sabha and therefore they said that for 2 days they will give preference to legislative work. It is only for 2 days.

SHRI SAUGATA ROY (Barrackpore) I have given notice under Rule 377 about the demonstration of Railway and Defence Employees demanding 8.33 per cent bonus. They have all assembled in the Boat Club.

MR SPEAKER The Business Advisory Committee has decided that

SHRI SAUGATA ROY It should keep in mind the interests of the people.